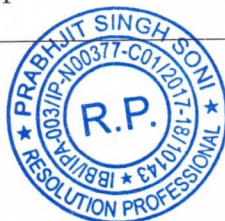


FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR
CNS FASHION RETAIL PRIVATE LIMITED OPERATING IN KIDS CLOTHING
 (Under Regulation 36A(1) of the Insolvency and Bankruptcy Board of India
 (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS		
1.	Name of the corporate debtor along with PAN/ CIN/ LLP No.	CNS FASHION RETAIL PRIVATE LIMITED CIN:- U18104DL2016PTC309024
2.	Address of the registered office	JA 0911 Plot No 10 DDA District Centre Jasola New Delhi- 110020
3.	URL of website	NA
4.	Details of place where majority of fixed assets are located	Only inventory in Head Office Godown C-20/1A/4, C Block, Phase 2, Industrial Area, Sector 62, Noida, Uttar Pradesh 201301
5.	Installed capacity of main products/ services	N.A.
6.	Quantity and value of main products/ services sold in last financial year	NIL
7.	Number of employees/ workmen	NIL
8.	Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Data can be taken vide email cirpcns@gmail.com
9.	Eligibility for resolution applicants under section 25(2)(h) of the Code is available at:	-Minimum net worth Rs. 50 lacs -Turnover of Rs 1cr in last 3 years -Provide EMD of Rs. 10 lakhs along with the plan -Experience of five years in the field of fashion industries
10.	Last date for receipt of expression of interest	12 th April , 2023
11.	Date of issue of provisional list of prospective resolution applicants	22 th April , 2023
12.	Last date for submission of objections to provisional list	27 th April , 2023
13.	Process email id to submit EOI	cirpcns@gmail.com




PRABHJIT SINGH SONI
 RESOLUTION PROFESSIONAL (RP)
 For CNS FASHION RETAIL PRIVATE LIMITED
 Appointed by HON'BLE NCLT NEW DELHI, COURT II
 IBBI/TPA-003/IP-N00377-C01/2017-2018/10143
 GG-1/144C, NEAR PVR CINEMAS
 VIKASPURI, NEW DELHI 110018
 EMAIL: CIRPCNS@GMAIL.COM
psgurleensoni@gmail.com
 PLACE: NEW DELHI
 DATE: 29TH MARCH, 2023

कम्पनी
में

कम्पनी)
गौतम
094787
वेकाकार्का
यनी द्वारा
गंगलोर के
कनॉर्टक
असाधारण
सोसिएशन

प्रस्तावित
गौर आपति
सूचना के
क्षेत्र, वी-2
लेक्स, नई
वर्णित पते

ड के लिए
लिमिटेड
ह./-
(निदेशक)
9196185

पंजतानी
ड, पार्क एड
22421514,
india.co.in

आस्तियों का
त तथा नियम
कारों का प्रयोग
र सिन्हा और
शों में छब्बीस
एत होने के 60

यह सूचना दी
दित नियमों के
ए निम्नलिखित

इत संपत्तियों से
बैंक के बकाया

मुनाने के लिए

जियाबाद, उत्तर

101/1

हृत अधिकारी:
ऑफ इंडिया

6. पंजतानी
मेटेड, पार्क एड
22421514,
kofindia.co.in

आस्तियों का
नियम
प्रयोग

प्रपत्र-जी सीएनएस फैशन रिटेल प्राइवेट लिमिटेड हेतु बच्चों के वस्त्रों के क्षेत्र में कार्यरत रुचि की अभिव्यक्ति हेतु आमंत्रण

(भारतीय दिवाला और शोधन अक्षमता बोर्ड (कॉर्पोरेट व्यक्तियों के लिए दिवाला समाधान प्रक्रिया)
विनियम, 2016 के विनियम 38ए(1) के तहत

प्रासंगिक विवरण	
1. पैर/सीआईएन/एलएलपी नं. के साथ कॉर्पोरेट देनदार का नाम	सीएनएस फैशन रिटेल प्राइवेट लिमिटेड सीआईएन: UJ18104DL2016PTC309024
2. पंजीकृत कार्यालय का पता:	जेए 0911, प्लॉट नं. 10, डीडीए डिस्ट्रिक्ट सेंटर, जसोला, नई दिल्ली-110020
3. वेबसाइट का यूआरएल:	एनए
4. उस स्थान का विवरण जहाँ अधिकांश अचल संपत्तियाँ स्थित हैं:	प्रधान कार्यालय गोदाम सी-20/1ए/4, सी ब्लॉक, फेज-2, औद्योगिक क्षेत्र, सेक्टर 62, नोएडा, उत्तर प्रदेश 201301 में केवल भंडार
5. मुख्य उत्पादों/सेवाओं की स्थापित क्षमता:	एनए
6. पिछले वित्तीय वर्ष में बेचे गए मुख्य उत्पादों/सेवाओं की मात्रा और मूल्य:	शून्य
7. कर्मचारियों/कामगारों की संख्या:	शून्य
8. दो वर्षों के अंतिम उपलब्ध वित्तीय विवरण (अनुसूचियों के साथ), लेनदारों की सूची, प्रक्रिया की बाढ़ की घटनाओं के लिए प्रासंगिक तिथियों सहित अधिक विवरण यहां उपलब्ध हैं:	आकड़ें ईमेल cirpns@gmail.com के माध्यम से प्राप्त किया जा सकता है।
9. संहिता की धारा 25(2)(एच) के तहत समाधान आवेदकों के लिए पात्रता यहां उपलब्ध है:	न्यूनतम निवल मूल्य रु.50 लाख पिछले 3 वर्षों में 1 करोड़ रुपये का कारोबार योजना के साथ 10 लाख रुपये की ईएमडी प्रदान करें। फैशन उद्योगों के क्षेत्र में पांच साल का अनुभव।
10. रुचि की अभिव्यक्ति प्राप्त करने की अंतिम तिथि:	12 अप्रैल, 2023
11. संपादित समाधान आवेदकों की अंतिम सूची जारी करने की तिथि:	22 अप्रैल, 2023
12. अंतिम सूची पर आपत्तियाँ जमा करने की अंतिम तिथि:	27 अप्रैल, 2023
13. ईओआई जमा करने के लिए प्रक्रिया ईमेल आईडी	cirpns@gmail.com

दिनांक : 29.03.2023
स्थान : नई दिल्ली

माननीय एनसीएलटी नई दिल्ली, कोर्ट II द्वारा नियुक्त
सीएनएस फैशन रिटेल प्राइवेट लिमिटेड के लिए समाधान प्रेषक (आरपी)
पंजीकरण सं: आईबीबीआई/आईपीए-003/आईपी-एन00377-सी01/2017-2018/10143
पता : जीजी-1/144सी, पीपीआर सिनेमाज विकासपुरी के पास, नई दिल्ली 110018
ईमेल: cirpns@gmail.com, psgurteensoni@gmail.com

प्रमजीत सिंह सोनी

varthana वर्थना फाइनेंस प्राइवेट लिमिटेड

(पूर्व का मैसर्स थिरुमेनी फाइनेंस प्राइवेट लिमिटेड)
पंजीकृत कार्यालय : नंबर 5बीसी-110, वर्सिफिड, आउटड रिंग रोड, सर्विस रोड, तीसरा ब्लॉक, एचआरबीआर लेआउट, केएम नगर, बैंगलूर-560043, वेबसाइट www.varthana.com, ई-मेल : care@varthana.com, फोन: 080-68455777, शाखा कार्यालय : युनिट नं. 3, भुलाल, पल्ले ऑफिस टावर, प्लॉट बी 1, नेताजी सुभाष प्लेस, पीएमएच, दिल्ली-110034

कब्जा सूचना [नियम 8(1)] (अचल सम्पत्ति हेतु)

जैसा कि, अधोहस्ताक्षरी वित्तीय आस्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण एवं प्रतिभूति हित प्रवर्तन अधिनियम, 2002 (2002 का 54) के तहत मैसर्स वर्थना फाइनेंस प्राइवेट लिमिटेड (पूर्व का मैसर्स थिरुमेनी फाइनेंस प्राइवेट लिमिटेड) दिल्ली का अधिकृत प्राधिकारी होने के नाते तथा प्रतिभूति हित (प्रवर्तन) नियम, 2002 के नियम 3 के साथ पठित धारा 13(12) के तहत प्रदत्त शक्तियों के उपयोग में आवेदकों/सह-आवेदकों/बंधककर्ताओं से रुकन खाता सं. एस20डीईएल-डीईएल-013000, यू21डीईएल-डीईएल-017524, यू22डीईएल-डीईएल-019323 एवं यू22डीईएल-डीईएल-019696 में 1) मै. संस्कार वैली पब्लिक स्कूल, प्रतिनिधित्व द्वारा अधिकृत हस्ताक्षरकर्ता, 2) मै. संस्कार वैली एजुकेशन सोसायटी, प्रतिनिधित्व द्वारा अधिकृत हस्ताक्षरकर्ता, नं. 1 एवं 2 का कार्यालय: वीपीओ-किर्तन, जिला हिसार, हिसार, हरियाणा-125001, 3) श्री परवेश कुमार, पुत्र धरमवीर सिंह, 4) श्री विक्रम, पुत्र लीलू राम नं. 3 एवं 4 निवासी: कीर्तन (46), हिसार, हरियाणा-125001, 5) श्री धरमवीर सिंह, पुत्र धनपत सिंह, निवासी: एच.नं. 153, कीर्तन (46), हिसार, हरियाणा-125001 से 60 दिनों के भीतर भुगतान की तिथि तक सूचना में उल्लिखित 13.01.2023 तक राशि रु. 24,36,373/- (रुपये चौबीस लाख छत्तीस हजार तीन सौ तिहरा मात्र) तथा मांग सूचना में उल्लिखित सहमत अनुबंध पर ब्याज एवं आकरिमक व्ययों, लागत तथा अन्य प्रचारों आदि का भुगतान करने को कहते हुए मांग सूचना दिनांक 19.01.2023 जारी की थी। हालांकि, यहां ऊपर उल्लिखित आवेदकों/सह-आवेदकों/बंधककर्ताओं द्वारा ब्याज/अन्य प्रचारों सहित पूर्ण राशि का भुगतान करने में विफल होने के कारण, एतद्वारा आवेदकों/सह-आवेदकों/बंधककर्ताओं तथा जनसाधारण को सूचना दी जाती है कि वर्थना फाइनेंस प्राइवेट लिमिटेड, शाखा के अधिकृत प्राधिकारी ने प्रतिभूति हित प्रवर्तन नियम, 2002 के नियम 8 के साथ

अभियुक्त की हाजिरी की अपेक्षा करने वाली उद्घोषणा

धारा 82Cr.P.C. देखिए

मेरे समक्ष परिवाद किया गया है कि अभियुक्त संजीव पुत्र श्री नरेश निवासी: 146, पहली मंजिल, पॉकेट-09, सेक्टर-21, रोहिणी 110086 ने मुकदमा संख्या 1898/2022 धारा 138 NI Act अन्तर्गत थाना रोहिणी, दिल्ली के अधीन दण्डनीय अपराध किया है (या संदेह है कि है) और उस पर जारी किये गए गिरफ्तारी के वारंट को यह लिखकर गया है कि उक्त अभियुक्त संजीव मिल नहीं रहा है और मुझे समाधान दर्शित कर दिया गया है कि उक्त अभियुक्त संजीव फरार हो गया है (या उतामील से बचने के लिये अपने आपको छिपा रहा है)।

अतः इसके द्वारा उद्घोषणा की जाती है कि मुकदमा संख्या 1898/2022 धारा 138 NI Act अन्तर्गत थाना दक्षिण रोहिणी, दिल्ली के उक्त अभियुक्त अपेक्षा की जाती है कि वह इस न्यायालय के समक्ष (या मेरे समक्ष) उक्त का उत्तर देने के लिए दिनांक 31.05.2023 को या इससे पहले हाजिर

अ
श्री कुं
महानगर
(प.ल.)
डिजिटल कोर्ट-01, कमरा
उत्तर-पश्चिम
रोहिणी न्यायालय

DP/3214/RD/2023 (Court Matter)



फॉनिक्स एआरसी प्राइवेट लिमिटेड
पंजी कार्यालय : दाने कांटेक्ट पार्क, 5वीं तल, 158, एम.एच.टी. रोड, माताकृष्ण (पू.), मुम्बई-400008, संजोआइन : U67190MH2007PTC
टेली: +91 022 68492450, फैक्स : 022 67412313
ई-मेल : info@phoenixarc.co.in वेबसाइट : www.phoenixarc.co.in

कब्जा सूचना [नियम 8(1)]

जैसा कि वित्तीय परिसंपत्तियों के प्रतिभूतिकरण एवं पुनर्निर्माण तथा प्रतिभूति हित प्रवर्तन अधिनियम, अधिनियम) के प्रावधानों के अंतर्गत तथा प्रतिभूति हित (प्रवर्तन) नियमावली, 2002 (उक्त नियमावली के साथ पठित उक्त अधिनियम की धारा 13 (2) के अंतर्गत प्रदत्त शक्तियों का प्रयोग करते हुए हरी फिन (यहां के बाद हरीफिन) ने नीचे वर्णित ऋणधारकों/गारंटर्स को मांग सूचनाएं तिथि 19.08.2021 जारी की एण्टरप्राइजेज (ऋणधारक), श्री राजेश कुमार (गारंटर), श्री विकास गुप्ता (गारंटर), श्री (गारंटर/मार्टीजर) तथा श्रीमती रजनी बंसल (गारंटर/मार्टीजर) (यहां के बाद "ऋणधारक" वर्णित) व की प्राप्ति की तिथि से 60 (सठ) दिनों के भीतर आगे के ब्याज भुगतान की तिथि तक अन्य चार्जेज, ल के साथ 16.08.2021 को रु. 68,80,331.55/- (रु. अड़सठ लाख अस्सी हजार तीन सौ इकत्तर एवं पैसे यापस लौटाने का निर्देश दिया।

जैसा कि, बाद में असाइन्मेंट अनुबंध तिथि 30.12.2021 के द्वारा हरी फिनकर्प ने अधोलिखित प्रतिभूति संबंधित ऋणधारकों को हरी फिनकर्प द्वारा दी गई साख के कारण उत्पन्न संबंधित ऋणधारकों/गारंटर्स द्वारा ऋणों के संदर्भ में उसके सभी अधिकारों, टाइटल, हित तथा लाभ प्रतिभूति की प्राप्ति के धारकों के लाभ के ट्रस्ट-एफवाई 22-21 (फिनिक्स) की ट्रस्टी की हैसियत से कार्यरत फिनिक्स एआरसी प्राइवेट लिमिटेड दिया। अतएव, उक्त अनुबंध को देखते हुए अब हरी फिनकर्प को जगह फिनिक्स उसका लेनदार है तथा उक्त की गई वित्तीय सुविधाओं के लिए ऋणधारकों/गारंटर्स द्वारा निष्पादित तथा निर्मित गारंटीज तथा प्रतिभूति सहित वित्तीय दस्तावेजों के अंतर्गत ऋणधारकों/गारंटर्स के प्रति सभी भी कार्यवाई शुरू/लागू करने अधिकारों तथा लाभों को प्रवर्तित करने के लिए फिनिक्स अधिकृत होगा।

ऋणधारक/मार्टीजर/गारंटर इस राशि का भुगतान करने में विफल रहे, एतद्वारा ऋणधारकों तथा आम जन किया जाता है कि आज, 27 मार्च, 2023 को उक्त सर्वेक्षी अधिनियम की धारा 14 तथा नियमावली के मांजिस्ट्रेट द्वारा पारित आदेश तिथि 17.01.2023 के अनुपालन में गिरवी रखी गई सम्पत्ति का भीतिक कब्जा पानीपत द्वारा फोनिक्स ट्रस्ट एफवाई 22-21 के ट्रस्टी की हैसियत में कार्यरत फोनिक्स एआरसी प्राइवेट लिमिटेड दिया गया है।

विशेष रूप से ऋणधारकों/गारंटर्स तथा आम जनता एतद्वारा सतर्क किया जाता है कि गिरवी रखी गई सम्पत्ति नहीं करें तथा गिरवी सम्पत्ति का किसी भी तरह का व्यवसाय आगे के ब्याज, अन्य चार्जेज, लागत तथा 16.08.2021 को रु. 68,80,331.55 (रु. अड़सठ लाख अस्सी हजार तीन सौ इक्कीस एवं पैसे पचपन मा के लिये फोनिक्स ट्रस्ट एफवाई 22-21 के ट्रस्टी की हैसियत में कार्यरत फोनिक्स एआरसी प्राइवेट लिमिटेड के अधीन होगा।

ऋणधारक का ध्यान गिरवी सम्पत्ति/प्रतिभूति परिसम्पत्ति को विमोहित करने के लिये उपलब्ध समय के संदर्भ की धारा 13 की उप-धारा (8) के प्रावधानों के प्रति आकृष्ट की जाती है।

अचल सम्पत्ति का विवरण

ग्राम सिखाह खेरी, जिला एवं तहसील पानीपत, माप 60 वर्ग यार्ड्स (लगभग) में स्थित खसरा नं. 7/28, रकबा 10 मरला जिसका 2/570 वीं शेयर अर्थात् रकबा 2 मरला/60 वर्ग यार्ड्स में शामिल मकान की सम्पत्ति व तथा हिस्सा।

तिथि: 27.03.2023

स्थान: पानीपत, हरियाणा

हस्ता. :- प्राधिकृत

फिनिक्स एआरसी प्राइवेट

(फिनिक्स ट्रस्ट एफवाई 22-21)

प्रपत्र सं. यूआरसी-2

अधिनियम के अध्याय XXI के भाग I के अंतर्गत पंजीकरण के बारे में सूचना प्रदायक वि [कंपनी अधिनियम 2013 की धारा 374(बी) तथा कंपनी (पंजीकरण) हेतु प्राधिकृत] नियमावली 2014 के नियम 4(1) के अनुपालन में।

1. एतद्वारा कंपनी अधिनियम 2013 की धारा 366 की उप-धारा (2) के अनुसरण में सूचित कि कि इस सूचना के पंद्रह दिनों के उपरांत परंतु यहां इसमें इसके परबत उल्लिखित तीस दिवसों से पूर्व सजिस्ट्रार, चतुर्थ तल, आईएफसीआई टॉवर, 61, नेहरू प्लेस, नई दिल्ली-110019 को आवेदन देने का प्रस्ताव किया गया है कि एच एस लॉजिस्टिक्स पार्क्स एलएलपी, एक एलएलपी अधिनियम 2013 के अध्याय XXI के भाग I के तहत, शेयरों द्वारा सीमित एक कंपनी के रूप किया जा सकता है।

2. कंपनी के प्रमुख उद्देश्य निम्न कार्य करने के लिये हैं :

(1) लॉजिस्टिक्स पार्क्स विकसित करने और व्यवसायगत सुविधा प्रदान करने के व्यवसाय चलाने (2) भारत या दुनिया के किसी भी हिस्से में व्यवसाय प्रमोटर्स, डिवलपर्स, कोलोनाइजर्स, निर्माण योजनाकारों, डिजाइनरों, सज्जाकारों, आंतरिक सज्जाकारों, टेकदेवों और उप-टेकदेवों एंस्ट्रेट एजेंटों का व्यवसाय चलाने के लिये।

फोनिक्स एआरसी प्राइवेट लिमिटेड

Piramal Capital & Housing Finance Limited

(Formerly known as Dewan Housing Finance Corporation Limited).

CIN: L65910MH1984PLC032639

1st Floor, Piramal Amiti Building, Piramal Agastya Corporate Park, Kamani Junction, Opp. Fire Station, LBS Road, T-91 22 3802 4000,

No 115, 1st Floor, opposite Avadh Banquet Hall, Sanjay Place, Agra, Uttar Pradesh 282002

ROUGH PRIVATE TREATY SALE OF MOVABLE ASSET CHARGED TO PIRAMAL CAPITAL LIMITED UNDER THE SECURITISATION AND RECONSTRUCTION OF AND ENFORCEMENT OF SECURITY INTEREST ACT 2002 (SARFAESI ACT).

of Piramal Capital & Housing Finance Limited (PCHFL) – formerly Dewan Housing Finance Limited, has taken the property as provided under the SARFAESI Act.

secured property as mentioned in the Schedule has been proposed to be sold through Private Treaty on or after 15 days from the date of the public notice. The public at large is hereby notified about the same.

Power(s) / Director(s)	Demand Notice Date and Amount	Property Address - final	Outstanding Amount (27-03-2023)
Branch Manager (Borrower) Av Colonizers	DN Date 21/10/2021 DN Amount: Rs. 2,41,78,843/-(Rupees Two Crore Forty One Lakh Seventy Eight Thousand Eight Hundred Forty Three Only)	KHATA NO. 315 KHASRA NO. 370 MAUZA KUA KHEDA NR. KASTURVA GANDHI SCHOOLAGRAAGRA UTTAR PRADESH :- 282001	Total Outstanding: Rs. 3,05,25,476.76/- (Rs Three Crore Five Lakhs Twenty Five Thousand Four Hundred Seventy Six and Seventy Six Paise Only)

(Authorized Officer)
Piramal Capital & Housing Finance Ltd

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL, BENCH AT NEW DELHI
COMPANY SCHEME APPLICATION NO. CA (CAA) No. 85/2021
IN THE MATTER OF SECTION 230(1) OF THE COMPANIES ACT, 2013
"POWER TO COMPROMISE OR MAKE ARRANGEMENTS WITH MEMBERS"
(See Rule 3 of the Companies (Compromises, Arrangement and Amalgamations) Rules, 2016)

AND
IN THE MATTER OF ART BUSINESS AND CONSUMER FINANCE (INDIA) PRIVATE LIMITED AND ART CORPORATE FINANCE (INDIA) PRIVATE LIMITED
("TRANSFEROR COMPANY 2" and "3" "APPLICANT-1 & 2")
Having its registered office at 107, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034

CONNECTED WITH
COMPANY SCHEME APPLICATION UNDER SECTION 232 READ WITH SECTION 230(1) OF THE COMPANIES ACT, 2013 FOR A COMPOSITE SCHEME OF AMALGAMATION AND ARRANGEMENT BETWEEN ART CAPITAL (INDIA) PRIVATE LIMITED ("Transferor Company 1") AND ART BUSINESS AND CONSUMER FINANCE (INDIA) PRIVATE LIMITED ("Transferor Company 2") AND ART CORPORATE FINANCE (INDIA) PRIVATE LIMITED ("Transferor Company 3") AND YES CAPITAL (INDIA) PRIVATE LIMITED ("Transferee Company") AND THEIR RESPECTIVE SHAREHOLDERS.

NOTICE OF PETITION

A Petition under Sections 230 to 232 and other applicable provisions of the Companies Act, 2013 for the sanction of Scheme of Amalgamation (By absorption) between ART Capital (India) Private Limited (Transferor Company 1), ART Business & Consumer Finance (India) Private Limited (Transferor Company 2), ART Corporate Finance (India) Private Limited (Transferor Company 3) and YES Capital (India) Private Limited (Transferee Company) and their respective Shareholders presented by the Petitioner Companies before the Hon'ble National Company Law Tribunal, Delhi Bench ("NCLT") and was admitted by the Hon'ble NCLT on 03.03.2023 (published on 16.03.2023). The aforesaid petition is fixed for hearing before the Hon'ble NCLT on 01.05.2023 in the morning or soon thereafter.

If any person concerned is desirous of supporting or opposing the said petition, he/she/it should send to the undersigned at below mentioned address, the notice of his/her/its intention signed by him/her/it or his/her/its advocate, not later than two days before the date fixed for the hearing of the Petition. Where any person concerned seeks to oppose the aforesaid petition, the grounds of opposition or a copy of affidavit in that behalf should be furnished with such notice. A copy of the Company Scheme Petition along with all the exhibits will be furnished by the Petitioners' Authorised Representative/directors to any person requiring the same on payment of the prescribed fees for the same.

Dated this 29th March, 2023

For ART Business & Consumer Finance (India) Private Limited
Radha Kapoor Khanna (Director) (DIN: 00683334)
Regd. off: 107, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034

For ART Corporate Finance (India) Private Limited
Radha Kapoor Khanna (Authorised Signatory) (DIN: 00683334)
Regd. off: 107, Best Sky Tower, Netaji Subhash Place, Pitampura, New Delhi-110034

FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s. SUPRIYA PHARMACEUTICALS LIMITED

RELEVANT PARTICULARS	
1. Name of corporate debtor	M/s. SUPRIYA PHARMACEUTICALS LIMITED
2. Date of incorporation of corporate debtor	24/07/1985
3. Authority under which corporate debtor is incorporated / registered	R/o C-Jaipur
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U01100RJ1985PLC003363
5. Address of the registered office and principal office (if any) of corporate debtor	Registered Office: KHESRA NO 238/13 AMBIT EDUCATION LLP GRAM THADA, TEHSIL TIZARA BHIWADI Alwar RJ 301019 IN Other Address: 810, Anunachalam Building, 19, Barakhamba Road, New Delhi - 110001
6. Insolvency commencement date in respect of corporate debtor	22-03-2023 (Date of Order) and 27-03-2023 (Date of Order Received)
7. Estimated date of closure of insolvency resolution process	18-09-2023 (180 days from the insolvency commencement date)
8. Name and registration number of the	SANJEET KIMAR SHARMA

FORM G

INVITATION FOR EXPRESSION OF INTEREST FOR CNS FASHION RETAIL PRIVATE LIMITED OPERATING IN KIDS CLOTHING

(Under Regulation 36A (1) of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS

1. Name of the Corporate Debtor along with PAN/CIN/LLP No.	CNS FASHION RETAIL PRIVATE LIMITED CIN: U18104DL2016PTC309024
2. Address of the registered office	JA 0911, Plot No 10, DDA District Centre, Jasola, New Delhi- 110020
3. URL of website	NA
4. Details of place where majority of fixed assets are located	Only inventory in Head Office Godown C-20/1A/4, C Block, Phase 2, Industrial Area, Sector 62, Noida, Uttar Pradesh 201301
5. Installed capacity of main products/ services	NA
6. Quantity and value of main products/ services sold in last financial year	Nil
7. Number of employees/ workmen	Nil
8. Further details including last available financial statements (with schedules) of two years, lists of creditors, relevant dates for subsequent events of the process are available at:	Data can be taken vide email cirpcns@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at	-Minimum net worth Rs.50 lacs -Turnover of Rs. 1cr in last 3 years -Provide EMD of Rs. 10 lakhs along with the plan -Exp. of five years in the field of fashion industry
10. Last date for receipt of expression of interest	12th April, 2023
11. Date of issue of provisional list of prospective resolution applicants	22nd April, 2023
12. Last date for submission of objections to provisional list	27th April, 2023
13. Process email id to submit EOI	cirpcns@gmail.com

Prabhjit Singh Soni
Resolution Professional (RP) For CNS Fashion Retail Private Limited

Appointed by Hon'ble NCLT New Delhi, Court I

Regn. No.: IBB/IFA-003/IP-N00377-C01/2017-2018/10143

Date : 29.03.2023 Add.: GG-1/144C, Near Pvr Cinemas Vikaspuri, New Delhi 110018

Place: New Delhi Email: cirpcns@gmail.com, psgurteensoni@gmail.com

Form No. INC 26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION

In the matter of Sub Section (4) of Section 13 of the Companies Act, 2013 and Clause (a) of Sub Rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of JUNGLEE GAMES INDIA PRIVATE LIMITED having its Registered Office at 55, 2nd floor, Lane-2, Westend Marg, Saidullajab, Near Saket Metro, New Delhi-110030

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Memorandum of Association of the Company in terms of special resolution passed in the Extra-ordinary General Meeting held on February 28, 2023, to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana", within the jurisdiction of Registrar of Companies, Delhi and Haryana.

Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on MCA-21 portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Northern Region at B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003, within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below:

55, 2nd Floor, Lane-2, Westend Marg, Saidullajab, Near Saket Metro, New Delhi -110030

For Junglee Games India Private Limited

Ankush Gera

Director

Place: New Delhi DIN: 05129043

Date: 28.03.2023 Add: 1762 North Point ST, San Francisco, California, USA-94123

Form No. INC 26

(Pursuant to Rule 30 of the Companies (Incorporation) Rules, 2014)

BEFORE THE CENTRAL GOVERNMENT NORTHERN REGION

In the matter of Sub Section (4) of Section 13 of the Companies Act, 2013 and Clause (a) of Sub Rule (5) of Rule 30 of the Companies (Incorporation) Rules, 2014

AND
In the matter of SILVERCENTURION TECHSOLUTIONS PRIVATE LIMITED having its Registered Office at 55, 2nd Floor, Lane-2, Westend Marg, Saidullajab, Near Saket Metro, New Delhi-110030

Notice is hereby given to the General Public that the Company proposes to make application to the Central Government under Section 13 of the Companies Act, 2013 seeking confirmation of alteration of Memorandum of Association of the Company in terms of special resolution passed in the Extra-ordinary General Meeting held on February 28, 2023, to enable the Company to change its Registered Office from "National Capital Territory of Delhi" to the "State of Haryana", within the jurisdiction of Registrar of Companies, Delhi and Haryana.

Any person whose interest is likely to be affected by the proposed change of registered office of the Company may deliver either on MCA-21 portal (www.mca.gov.in) by filing Investor Complaint Form or cause to be delivered or send by registered post of his/ her objections supported by an affidavit stating the nature of his/her interest and ground of opposition to the Regional Director, Northern Region at B-2 Wing, 2nd floor, Pt. Deendayal Antyodaya Bhawan, 2nd floor, CGO Complex, New Delhi-110003, within fourteen (14) days from the date of publication of this notice with a copy to the Applicant Company at its registered office at the address mentioned below:

55, 2nd Floor, Lane-2, Westend Marg, Saidullajab, Near Saket Metro, New Delhi -110030

For Silvercenturion Techsolutions Private Limited

Mayank Mishra

Director

Place: New Delhi DIN: 08359700

Date: 28.03.2023 Add: H. No. C-53, Telecom Staff Quarters, Near B-Block Market, Vivek Vihar, Delhi-110095